

(a) whether it is a fact that hardly 1 one third of the total funds allotted for housing projects under the Third five Year Plan have been so far utilized by the States; if so, what are the reasons for this state of affairs; and

(b) what steps Government propose to take to ensure that the funds remaining unutilised so far are utilised in completing the Housing Projects contemplated under the Third Plan by the States?

THE MINISTER OF WORKS AND HOUSING (SHRI MEHR CHAND KHANNA): (a) Yes; the total amount utilised by the States during the first three years of the Plan is Rs. 2,713 crores against their total Third Plan Outlay of Rs. 80-59 crores. The main reason for the shortfall in expenditure is the low priority accorded to Housing Schemes by the State Governments, particularly after the Emergency.

(b) The matter is coming up for discussion at the Conference of the Housing Ministers being held at Chandigarh on the 29th, 30th and 31st of December, 1964.

#### IMPORTS

577. SHRI RAM SINGH: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that Government have decided to cut other imports in order to create more funds for the import of foodgrains;

(b) if so, the items of imports which are affected by the cut; and

(c) the amount of foreign exchange that is likely to be diverted thus?

THE MINISTER OF FINANCE (SHRI T. T. KRISHNAMACHARI): (a) to (c) In 1964-65 the additional funds allo-

cated so far for import of foodgrains (other than those against foreign aid like PL-480) amount to Rs. 33.6 crore over the corresponding allocations in 1963-64. The effect of this is bound to be felt in all other sectors, but efforts are being made to minimise the effect in the higher priority sectors.

#### दिल्ली विक्री कर (संशोधन) विधेयक

६११. श्री राम सहाय : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार दिल्ली विक्री कर अधिनियम में संशोधन करने का विचार रखती है ; और

(ख) यदि हां, तो कब और कौन-कौन से मुख्य संशोधन करने का विचार है ?

§[1 DELHI SALES TAX (AMENDMENT) BILL

611. SHRI RAM SAHAI: Will the Minister of FINANCE be pleased to state:

(a) whether Government propose to amend the Delhi Sales Tax Act; and

(b) if so, when and what are the main amendments proposed to be made?]

#### वित्त मंत्री (श्री टी. टी. कृष्णामाचारी):

(क) और (ख) दिल्ली विक्री कर अधिनियम को एक नये स्वयं-पूर्ण विधान द्वारा बदलने के लिए एक प्रस्ताव पर सरकार द्वारा जांच-पड़ताल हो रही है ।

§[THE MINISTER OF FINANCE (SHRI T. T. KRISHNAMACHARI): (a) and (b) A proposal to replace the existing Sales Tax Act of Delhi by a new self-contained legislation is under examination by Government.]

Transferred from the 17th December, 1964.

Transferred from the 18th December, 1964. §[ ]

English translation.